

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 2711 of 2020

Biju Munda ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Anil Kumar Ganjhu, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.

Order No. 04

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 343 of 2019 arising out of Khunti P.S. Case No. 192 of 2018 (G.R. No. 470 of 2019).

It has been alleged that the husband of the informant was kidnapped by unknown miscreants. The petitioner seems to have been implicated on his self-confession, as learned counsel for the petitioner points out that there is no other evidence available on the record with respect to the complicity of the petitioner.

Mr. Rajneesh Vardhan, learned APP based on the memo of evidence served upon him does not dispute the aforesaid facts.

In view of the above, therefore, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-I, Khunti in connection with S.T. No. 343 of 2019 arising out of Khunti P.S. Case No. 192 of 2018 (G.R. No. 470 of 2019).

(RONGON MUKHOPADHYAY,J.)